

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. OA. 350/1295/2017
MA. 350/788/2017

Date of Order: 18.12.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member

1. Gouri Sankar Das, son of late Prafulla Das, aged about 59 years, residing at Village and Post Office- Krishnagar, District- Purba Medinipur, Pin- 721430, West Bengal.
2. Praneta Das, daughter of Gouri Sankar Das, aged about 26 years, residing at Village and Post Office- Krishnagar, District- Purba Medinipur, Pin- 721430, West Bengal.

.....Applicant.

-versus

1. Union of India, through the General Manager, South Eastern Railway, Garden Reach, Kolkata- 700 043.
2. The Divisional Railway Manager (R), South Eastern Railway, Kharagpur, 721301.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Mr. A. Chakraborty, learned counsel appeared on behalf of the applicant. None appeared on behalf of the respondents despite service. Copy of the service shall be kept on record.

2. By this OA, the applicants make a prayer to the respondents' authority to grant an appointment in favour of the applicant no. 2 since the land belonged to

her father was acquisitioned by the Government of West Bengal for the purpose of Construction of Digha Tamluk B G Line. It was submitted by the learned counsel for applicant that as per the LARGESS Scheme, 2010 appointment will be given to the land losers affected by land acquisition for Railway Projects in R.B.E. No. 99/2010 dated 16.07.2010, No. E(NG)II/2010/PC-5/1. It was further submitted by the learned counsel for applicant that applicant did make a representation as per the said Scheme of 16.07.2010 which appears in Annexure A-5 of the OA. However, the same is not yet looked into by the authority. By which the applicant is facing severe financial constrain. According to the learned counsel for applicant, as per the said Scheme the applicant is eligible to educational qualification but the respondents' authority has not yet forwarded any appointment letter. Learned counsel for applicant further submitted that the matter shall be served to the department to dispose the case by considering the appointment. By accepting the prayer made by the applicant and without going into the merits, we direct the respondent no. 2 before whom the representation is pending to dispose the matter in the light of R.B.E. No. 99/2010 Scheme for appointment of land losers affected by land acquisition for Railway Projects, within a period of 3 months from the date of receipt of copy of this order. It is requested to mention that the order shall be reasoned and speaking and intimated to the applicant forthwith.

3. With the above direction, the OA is disposed of. No costs.
4. MA is also disposed of.

Manjula Das)
Member (J)

